## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

CP-43/2004 in OA No.604/2001

8/6/2004

None for the applicant. Earlier CP-95/2003 was disposed of vide order dated 12/1/2004 as follows:-

The learned counsel for the respondents Shri Shetty mentions that there has been some delay on account of procedural formalities. However, some amount was paid to the party of 8/5/2003, some on 12/9/2003 and the balance in the second half of September, 2003. We are of the view that the order has been implemented. The Contempt Petition is discharged. The Contempt Petition be filed."

It was accepted by this Court that respondents have implemented the order of the Tribunal dated 24/4/2003 in OA 604/2001. The present contempt petition under consideration 43/2004 is meaningless and frivolous when the directions of this Court have already been complied with as per our order dated 12/1/2004. The CP-43/2004 is dismissed.

(S.G.DESHMUKH) MEMBER(J)

abp

(V.K.MAJOTRA)
VICE CHAIRMAN

on Applicant (aspectated)